

eligible for general Pool accommodation. However, the employees working in same of the offices of the Delhi Administration are eligible for general pool accommodation.

(d) It is not feasible to extend the facility of allotment of general pool accommodation to all the employees of the Delhi Administration because of acute shortage of accommodation.

#### **Transfer of Plots Allotted by Gram Sabhas**

1524. SHRI RAM SAGAR (Saidpur): Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any proposal to allow re-sale/transfer of residential plots allotted by Gram Sabhas in the manner being done by DDA; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) No, Sir.

(b) House-sites are allotted by Gram Sabha to the landless poor of the village at extremely nominal rates and preference is given to Scheduled Castes/Scheduled Tribes. The very purpose would be defeated if re-sale/transfer is permitted.

#### **Allotment of Flats Under Self-Financing Schemes**

1525. SHRI RAM SAGAR (Saidpur): Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on 10 May, 1989 to Unstarred Question No. 8881 regarding allotment of flats under self-financing schemes and state:

(a) whether the matter has since been

examined with regard to reasons for higher expenditure and less number of construction of flats during 1986-87 as compared to construction of flats in the previous and subsequent years; and

(b) if so, the details thereof and action taken in the matter?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) D.D.A. has now clarified that expenditure of Rs. 197.79 crores was incurred on all the on-going schemes during 1986-87 and not only on 8828 units completed in that year.

#### **Black marketing of Palm Oil from Super Bazar and Kendriya Bhandar**

1526. SHRI RAM SAGAR (Saidpur): Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether cases of black-marketing in the sale of Palm oil have been reported in Super Bazar and Kendriya Bhandar, if so, the details thereof; and

(b) the steps taken to bring the guilty to book?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) and (b). No case of blackmarketing in the sale of palm oil (Refined Bleached Deodorised Palm Oil) has been reported in Super Bazar and Kendriya Bhandar during 1989-90. However, four cases of blackmarketing in sale of palmolein were reported; involving seven employees in the Super Bazar, for the period June 1987 to October 1988. Disciplinary proceedings initiated against six employees are under process. In one case the case is pending in Sessions Court.